

Report of the Joint Committee in compliance of the Orders of Hon'ble National Green Tribunal dated 14/12/2023 in the matter of OA No. 278 of 2022; Gram Panchayat of Bhontawali Village Versus Union of India & Ors.

1. Background and Orders of Hon'ble National Green Tribunal:

The matter is related to the grievance of the inhabitants of Bhontawali Village, District Sirmour, Himachal Pradesh against the waste disposal facility located at Kedarpur, Paonta Sahib, Distt. Sirmour.

Hon'ble National Green Tribunal vide order dated 14/12/2023 (**Annexure-1**) observed and directed as follows:

“In view of the factual information provided by the respondents in the replies/reports filed, we are of the view that the progress has been extremely slow which is affecting the environment and the people adversely. Hence, we constitute a committee consisting of Senior Scientist from MoEF Regional Office Chandigarh and a nominee from Central Pollution Control Board. The above committee will be assisted by the State Pollution Control Board. The committee shall visit the site, examine the issues, interact with the relevant affected parties, examine the measures taken by the authorities and submit the status report with recommendations”.

2. Compliance of the Orders of Hon'ble National Green Tribunal:

- i. The Joint Committee was constituted comprising of Dr. Anup Kumar Das, Scientist 'B', MoEF&CC, Sub-Office, Shimla (Regional Office, Chandigarh) and Dr. Narender Sharma, Scientist 'F', CPCB, Regional Directorate, Chandigarh.
- ii. The Joint Committee visited the site on January 18, 2024, interacted with the affected parties and other stakeholders (Attendance sheet attached as **Annexure-2**) and examined the issues raised by the affected parties. The Joint Committee also examined the measures taken by the concerned authorities.
- iii. The Joint Committee requested relevant documents from Himachal Pradesh State Pollution Control Board (HPSPCB), Municipal Council (MC) Paonta Sahib to examine the reasons behind gaps observed during site visit and make recommendations for implementation of required remedial measures.
- iv. The Regional Officer, HPSPCB and his team had assisted the Joint Committee during the site visit. He has been requested for his assistance in arranging the requisite documents.
- v. The Joint Committee examined the details on receipt of the required documents and the findings of the Joint Committee/status report including the measures taken by the authorities and the recommendations are as follows:

3. Report of the Joint Committee:

3.1. Chronology of Events/Facts of the matter: The following is the chronology of events with regard to the facility under reference based on the information shared by Himachal State Pollution Control Board:

- i. **21st August, 2003:** Resolution passed by Gram Panchayat regarding No objection to the proposal of MC, Paonta Sahib regarding Dumping Site in Village Bhontawali, at the site under reference.
- ii. **28th Nov, 2003:** Request made by MC, Paonta Sahib to Deputy Commissioner for transfer of 2.5 Bigha Land for Dumping Ground.
- iii. **5th Dec, 2003:** Deputy Commissioner, Nahan issued order for transfer of the said land for putting up a Dumping Ground within 02 years.
- iv. **10th February, 2005:** MC Paonta applied for Authorization of HPSPCB, for Dumping Site.
- v. **22nd February, 2005:** AEE, HPSPCB, Paonta Sahib communicated to Member Secretary, HPSPCB that the site is suitable for Disposal/Processing of Municipal Solid Waste and recommended for grant of Authorization (Inspection Report is attached as **Annexure-3**)
- vi. **4th March, 2005:** MC, Paonta Sahib applied for authorization on 10/02/2005, for Dumping Site. However, HPSPCB found the site suitable for Disposal/Processing of Municipal Solid Waste and accordingly, the Authorization granted to MC, Paonta Sahib for Setting up and Operating Waste Disposal Facility, with validity upto 31/03/2005 and also with the condition that pre/post rejects shall be disposed off in the landfill in accordance with MSW (Management & Handling) Rules, 2000. The Authorization granted by HPSPCB also included landfill facility, at this site.
- vii. **2nd September, 2005:** Authorization renewed upto 31/03/2006. It appears that the facility was not established before the EIA Notification, 2006. The site could not be developed due to agitation by residents of the area, as informed by HPSPCB.
- viii. **01/04/2006 to till date:** Facility was not developed/utilized until November 2021. Facility could not be developed due to agitation by residents of concerned Panchayat, as informed by HPSPCB. No renewal of authorization was granted by HPSPCB after FY 2005-2006. In order to dispose the collected solid wastes, the site under agitation was started by MC Paonta Sahib, as informed by HPSPCB.

- ix. **February, 2020:** The solid waste was being dumped at Ward No 5 by MC Paonta Sahib which was prone to burning. Environmental Compensation of Rs 25000/- was levied on the Municipal Council, Paonta Sahib for burning of solid waste.
- x. **February, 2021:** Municipal Council, Paonta Sahib had submitted timeline for construction and operationalization of designated solid waste site at village Kedarpur Paonta Sahib.
- xi. **November, 2021:** The affidavit filed by HPSPCB before NGT mentions that MC, Paonta has started Dumping of solid waste at Kedarpur site in the month of November, 2021, which was stopped later after the agitation by local villagers of Kedarpur. As per information provided by HPSPCB, the solid waste was being dumped by MC Paonta Sahib at Non-designated site in Ward no. 5, Paonta Sahib until November 2021 which led to frequent burning of solid waste and attraction for stray animals. The temporary site was cleared by transporting all the legacy waste to Kedarpur site which was further disposed to M/s JBR Environment Technology, Baddi (HP) and M/s Shourya Galhotra, Sunton Life Biogas Plant, Ambala (HR), as per information provided by HPSPCB.
- xii. **December 2021:** Burning incident was again observed at the non-designated site, hence vide letter dated 21-12-2021 Environmental Compensation of Rs 25000/- was again levied on the Municipal Council, Paonta Sahib.
- xiii. **November, 2021 to 01st July, 2022:** The dumped material was lifted off by MC Paonta Sahib and no dumping was done on this temporary site as on 01.07.2022.
- xiv. **1st July, 2022:** RO, Paonta Sahib visited the site and based on the inspection, concluded that operationalization of the current site is not possible with current available infrastructure. Solid waste was also lifted from nearby Panchayat in addition to 13 Wards of MC Paonta Sahib and segregation was done manually, traditional honey comb practice was adopted which further resulted in stacking of waste. Therefore, in order to treat the daily inflow of solid waste maximum use of machine was required i.e. Trommel, Organic Waste Composter (OWC) etc., as reported by HPSPCB, RO, Paonta Sahib.
- xv. **July 8, 2022:** According to the Affidavit filed by HPSPCB through RO, Paonta Sahib, before the Hon'ble NGT, along with relevant documents/inspection report, *the authorization for landfilling facility was granted prior to EIA Notification 20026 and didn't require Environmental Clearance. Further, it is also mentioned that standalone activities of municipal solid waste Management (except Landfill site) are not covered under EIA Notification, 2006, hence do not require prior Environmental Clearance.*
- xvi. **October, 2022:** The construction work at the site was not completed as per timelines submitted and dumping of solid waste at non-designated site was continued by

Municipal Council, Paonta Sahib, hence HPSPCB imposed Environmental Compensation of Rs. 7,00,000/- on the Municipal Council, Paonta Sahib.

- xvii. **February, 2023:** Non-designated dumping site of MC Paonta Sahib at ward No. 5 was cleared by MC Paonta Sahib and no fresh dumping was observed at the site. Infrastructure at Solid Waste Management Site in Kedarpur was developed but had several shortcomings. HPSPCB reported that no weigh bridge was provided at site, area earmarked for segregation was used as Organic Waste Composting Plant and manual segregation was carried out in open space, no trommel machines and heavy capacity shredder as proposed by MC Paonta Sahib in affidavit submitted to Hon'ble NGT were installed at the site.
- xviii. **June, 2023:** HPSPCB again levied Environmental Compensation of Rs 4,00,000/ on MC Paonta Sahib which is to be given to DFO, Paonta Sahib for plantation in the FY 2024-25 before monsoon season.

Key Observations of the Joint Committee on the above facts:

- i. MC Paonta applied for Authorization of HPSPCB, for Dumping Site, however, HPSPCB found the site suitable for Disposal/Processing of Municipal Solid Waste and accordingly, the Authorization was granted to MC, Paonta Sahib for Setting up and Operating Waste Disposal Facility, with validity upto 31/03/2005 The Authorization granted by HPSPCB also included landfill facility, at this site. The authorization was further renewed upto 31/03/2006.
- ii. *No authorization was granted by HPSPCB beyond 31/03/2006 and the facility under reference has been operating without valid consent/authorization of HPSPCB since 01/04/2006 and is still operating without valid consent/authorization.*
- iii. No MSW Facility was established by MC, Paonta Sahib before EIA Notification, 2006 came into existence. Therefore, the project proponent (MC, Paonta Sahib) was required to obtain Environmental Clearance as per provisions of EIA Notification. *Further, the interpretation of EIA Notification and subsequent Orders/Circulars, by HPSPCB, RO, Paonta Sahib that "standalone activities of municipal solid waste Management (except Landfill site) are not covered under EIA Notification , 2006, hence do not require prior Environmental Clearance" does not seem to be in line with the provisions of EIA Notification, 2006*

In view of the fact the MSW Disposal site under reference is an integrated MSW disposal facility having all the activities of processing/disposal (Collection, Segregation, MRF, Composting, Leachate Collection & Treatment etc) at one place, which is not established before EIA Notification, 2006 and hence requires prior Environmental Clearance.

The opinion of IA Division of MoEF&CC was also sought in this regard through Member representing MoEF&CC in the Joint Committee and it was confirmed that Environmental Clearance for this facility is required.

3.2. Interaction with the relevant affected parties:

In compliance of the directions of Hon'ble National, the Joint Committee interacted with the villagers and representative of the nearby village. The following grievances were brought into the notice of Joint Committee:

- Open dumping of Municipal Solid Waste prior to constructing boundary wall around the facility.
- Waste water/Leachate flowing from the facility during rainy season.
- Odour/Unpleasant smell coming from the facility.

After construction of boundary wall and making provision for collection of leachate by the MC, Paonta Sahib, *the foul odour/smell remains the main issue for the villagers, as on date.*

It was observed that Bio-gas plant as mentioned in the Original Application was neither proposed in the NOC issued by the Gram Panchayat to MC, Paonta Sahib nor in the application submitted by MC, Paonta Sahib for obtaining authorization of HPSPCB.

3.3. Current Status of MSW Disposal Facility:

As directed by Hon'ble National Green Tribunal, the current status of MSW Disposal Facility was assessed by the Joint Committee, as follows:

- i. The MC, Paonta Sahib has not obtained Environmental Clearance from MoEF&CC under the provisions of EIA Notification, 2006, applicable for the integrated MSW facilities established after 2006.
- ii. The MSW facility is being operated without obtaining Consent/Authorization from State Pollution Control Board. It was informed by the MC, Paonta Sahib that the existing facility has been operational since 10.10.2022.
- iii. It was observed that boundary wall of about 9 feet height has been constructed around the facility (**Photograph 1 of Annexure-8**) and the solid waste is being dumped and processed inside the boundary walls. The waste management site is approx.100 meters (**as per Google Earth imagery**) away from the bank of Yamuna River. The land surrounding the MSW facility outside boundary wall belongs to the Forest Department.
- iv. The entire MSW Facility was found to be lined with concrete tiles (**Photograph 2 and 3 of Annexure-8**)
- v. The facility is provided with two number of Organic Waste Composting (OWC) machines with a capacity of 1.5 MTPD each (**Photograph 4 of Annexure-8**). OWC machines were operational at the time of visit. However, no microbial culture was being

Used/available in store, which is required for decomposition of organic waste, indicating that OWC machines are not being operated properly and regularly.

- vi. Honey Comb compost pits were found to be constructed (20 Nos.) and in use (**Photograph 5 of Annexure-8**). Additional 10 number of compost pits were under construction (**Photograph 6 of Annexure-8**).
- vii. No trommel machine is provided in Material Recovery Facility (MRF). The segregation/Material recovery is done manually (**Photograph 7 & 8 of Annexure-8**).
- viii. Two Nos. bailing machines have been installed for compressing plastic waste recovered in MRF (**Photograph 9 of Annexure-8**).
- ix. The leachate collection tank has been installed outside the boundary wall on the land which belongs to Forest Department (**Photograph 10 of Annexure-8**). However, leachate treatment system is yet to be provided.
- x. It was informed by MC, Paonta Sahib that around 8.5 MTPD of unsegregated solid waste is collected from 13 wards of municipal area of Paonta Sahib. Additionally, 7.5 MTPD MSW is collected from surrounding panchayats of Kunja Matraliyon and Badripur totaling to 16 MTPD. No weighing machines have been installed and therefore it is only an estimation of the total waste received per day. The MC, Paonta Sahib was requested to provide the record in this regard. The details of the waste received on 05/01/2023 through various vehicles were shared, which indicated receipt of 14.87 MT MWS on that day (**Annexure-4**) The MSW facility has the capacity to process 8.5 MT waste per day and hence the waste in excess of the capacity is sent to another agency located in Uttarakhand, outsourced for disposal on payment basis (**Annexure-5**).
- xi. As per affidavit filed by MC, Paonta Sahib on 16/02/2023 before Hon'ble NGT, it was submitted by MC, Paonta Sahib that *"The Municipal Council further assures the Hon'ble National Green Tribunal that the installation of Shredder Machine or any other minor work, which is incomplete will be done within the stipulated time i.e on or before 31st March, 2023"*. However, it was observed that Shredder Machine as proposed by MC, Paonta is yet to be installed.

3.4. Measures taken by the Authorities:

In compliance of the directions of Hon'ble National Green Tribunal, the Joint Committee examined the measures taken by the concerned Authorities as follows:

3.4.1 Measures taken by Himachal Pollution Control Board (HPSPCB):

- i. HPSPCB has issued various notices and imposed compensation of Rs. 11.50 Lacs, which is to be used for developing plantation around the MSW Facility on the land which belongs to the Forest Department, as informed by HPSPCB, RO, Paonta Sahib.

- ii. However, the MSW Facility is still being operated without obtaining Environmental Clearance and Consent/Authorization of HSPCB.

3.4.2. Measures taken by District Administration:

- i. As per details shared with the Joint Committee, Deputy Commissioner has been issuing various directions to MC, Paonta Sahib from time to time, regarding demarcation of land around MSW facility, garbage collection, fogging/sanitation around the plant etc. (Annexure-6)

3.4.3. Measures taken by Municipal Council, Paonta Sahib:

- i. Apart from the details mentioned in the status report at Section 3.3, Municipal Council has prepared an action plan for developing plantation, parks for utilizing compost, treatment of leachate, utilization of green waste in Gaushala etc., which are yet to implemented (Annexure-7)

3.5. Current Issues and Recommendations of the Joint Committee:

The following are the key issues which requires attention by the authorities' along with recommendations of the Joint Committee:

- i. As elaborated in Section 3, the MSW Disposal Facility is required to obtain Environmental Clearance under the provisions of EIA Notification, 2006, as amended from time to time. Further, the existing facility is operating without obtaining Consent/Authorization of State Pollution Control Board. It is recommended that an appropriate action is taken by HSPCB and MC, Paonta Sahib, in this regard, for operating the facility as per applicable Environmental Laws/Rules.
- ii. Municipal Council has proposed customized Miyawaki Plantation around the Facility, the implementation of which is yet to be started. Further, the proposed plantation will be effective in controlling the foul odour after more than 6 years. It is therefore recommended that boundary wall which is currently 9 feet high is raised to 20 feet height with GI sheets or other means without further delay, to prevent dispersion of foul odour in the nearby villages. This is the main issue raised by affected villages and also observed by the Joint Committee.
- iii. The entire facility has been paved with concrete tiles, but the channelization of the leachate generated from the waste storage area to the leachate collection tank is yet to done. It is recommended that this is done on priority besides making arrangement for the treatment of collected leachate in a time bound manner, for preventing generation of foul odour from leachate.
- iv. It is recommended to mechanize the Material Recovery Facility (MRF) by installing Trommel Screening System alongwith shredder as already proposed by MC, Paonta Sahib.
- v. Installation of Weighing System to measure the actual quantity received and processed is recommended.

- vi. It was observed that despite having provisions for Organic Waste Composting, these facilities are not being utilized properly. It is recommended that log books are maintained in each section for recording inputs and outputs for regular monitoring and taking corrective actions.
- vii. The receiving municipal solid waste is stored in open and it is recommended that waste is stored in the covered area.
- viii. The facility is receiving around 15-16 MT waste per day, whereas the capacity of the facility to process the waste is only 8.5 MTPD. The waste which is left unprocessed is subjected to decomposition leading to generation of foul odour by the time it is sent to outsourced facility.

As per Solid Waste Management Rules, 2016 which are applicable to every Urban Local Body, census towns and urban agglomerations in all of India, the duties of various functionaries have been clearly defined, with regard to setting up of facility for processing and disposal of solid wastes.

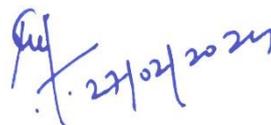
As per Section 12 (Duties of District Magistrate or District Collector or Deputy Commissioner) of the SWM Rules, 2016, The District Magistrate or District Collector or as case may be, the Deputy Commissioner shall, **Clause (A)** facilitate identification and allocation of suitable land as per clause F of Rule 11 for setting up Solid Waste Processing and disposal facilities to local authorities in his district in close coordination with the Secretary-In-charge of State Urban Development Department within one year from the date of notification of these rules.

Further, respective State Pollution Control Boards/Committees have been entrusted to enforce and monitor the compliance of Solid Waste Management Rules, 2016. It is recommended that appropriate action is taken by these authorities, in compliance of these rules, to allocate suitable land, so that entire solid waste is processed and disposed off effectively, without affecting the nearby human population.

The Joint committee most respectfully submits the above report for the consideration of Hon'ble Nation Green Tribunal and the same may kindly be taken on record.



(Dr. Anup Kumar Das)
MoEF&CC, Shimla



(Dr. Narender Sharma)
CPCB, Chandigarh

February 27, 2024

Item No.3

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid Option)
Original Application No.278/2022

Gram Panchayat of Bhontawali Village

...Applicant

Versus

Union of India & Ors.

...Respondents

Date of hearing: 14.12.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: Dr. (Maj) J.C. Vashista, Advocate with applicant in person.

Respondents: Mr. Rahul Pratap, Advocate for Respondent No. 1- MoEF & CC.
Mr. Deepak Dahiya, Advocate for Respondent no. 2- Paonta Municipal Council (through VC)
Mr. Aaditya Vijaykumar and Ms. Shreya Shree Singh Advocates for Respondent No. 3 - HPPCB.(Through VC)
Ms. Radhika Gautam and Mr. Abhishek Singhal, Advocates for Respondent No.5
Mr. Sumit Khimta, Deputy Commissioner, Sirmour and Mr. P. Sharma, RO, PCB (through VC).

Application under Sections 14 and 15 of the National Green Tribunal Act,2010.

ORDER

1. The aggrieved inhabitants of Bhontawali Village, District Sirmour, Himachal Pradesh have filed the present application under sections 14 and 15 of the National Green Tribunal Act, 2010 through Gram Pradhan- Mr. Rakesh Kumar for directions to respondent no. 1 to 5 to take appropriate steps for relocating the garbage dumping site in question away from the residential area.

2. The grievances of the above said villagers are that the administration had proposed to establish a bio gas plant at the present

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dumping site and gas produced was to be used for processing the waste. However, no such biogas plant has been step. On the other hand garbage from homes factories, hospitals clinics, markets, meat shops and chemical industries is being continuously dumped in the above site which is situated within 100 meters from Yamuna River Bed and few meters from Village, School and Temple. The garbage dump site is degrading the environment and contaminating surface and ground water.

3. Vide order dated 28.04.2022 notices were ordered to be issued to respondents and pursuant thereof replies were filed by Respondent No. 1, 2, 3 and 5.

4. In its reply dated 08.07.2022 respondent no. 3-HPPCB has submitted that on the request of Municipal Council, Paonta Sahib, the land measuring 2.10 bighas at Khasra No. 385/169/1 in village Kedarpur, Gram Panchayat Bhattanwali Paonta Sahib, District Sirmour was transferred by the District Administration, Sirmour to the Department of Urban Development in the Year 2003 for the purpose of setting up a dumping ground. The Gram Panchayat, Bhattanwali had also issued NOC for transfer of such land for the purpose of dumping ground by Municipal Council, Paonta Sahib on 21.8.2003. Respondent no. 3-HPPCB had also granted authorization dated 04.03.2005 to the Municipal Council, Paonta Sahib for setting up and operation of waste disposal facility at Kedarpur, Paonta Sahib District Sirmour. In its reply dated 08.07.2022 respondent no. 3-HPPCB had also noticed deficiencies /violations. In its additional reply dated 10.10.2022 Respondent no. 3-HPPCB has mentioned that environmental compensation of Rs. 25,000/- again Rs. 25,000/- and again Rs. 7,00,000/- was imposed on Municipal Council Ponta sahib vide orders dated 12.02.2020, 21.12.2021 and 04.10.2022 for not complying with the Solid Waste Management Rules

and also mentioned that the approved sit at village Kedarpur has not been completely constructed and made operational.

5. Respondent no. 2- Municipal Council Ponta sahib filed replies stating various measures taken for completing construction on the site and installing machineries there for processing of the waste.

6. In the course of hearing Mr. Ram Kumar Gautam, Deputy Commissioner Sirmour, Mr. Ajmer Singh Thakur, Executive Officer, MC Ponta Sahib and Mr. Pawan Sharma, RO, HPPCB appeared through VC and assured that construction of dumping site would be completed on or before 31.03.2023 and the machinery will be procured within 90 days and efforts will be made for amicable resolution of the grievances.

7. Environmental compensation amount of Rs. 7,00,000/- was deposited by Respondent no. 2-MC, Ponta Sahib with Respondent no. 3-HPPCB and vide order dated 27.09.2023, HPPCB was directed to file affidavit detailing action plan for utilization of the same. Reply has been filed by HPPCB vide email dated 05.12.2023 mentioning that Deputy Conservator of Forest, Ponta Sahib Division, District Sirmour has submitted action plan vide letter no. 22.11.2023.

8. Respondent no. 5-Deputy Commissioner, District Sirmour, Nahan has filed reply mentioning that MC, Ponta Sahib had been directed to install proposed machinery at the earliest.

9. Mr. Sumit Khimta, Deputy Commissioner, Sirmour appeared before this Tribunal through VC today and informed that various steps have been taken up for treating the solid waste including fogging and undertaking plantations.

10. We have heard learned Counsel for the parties and gone through the material on record and also interacted with the officers present before this Tribunal through VC.

11. In view of the factual information provided by the respondents in the replies/reports filed, we are of the view that the progress has been extremely slow which is affecting the environment and the people adversely. Hence, we constitute a committee consisting of Senior Scientist from MoEF Regional Office Chandigarh and a nominee from Central Pollution Control Board. The above committee will be assisted by the State Pollution Control Board. The committee shall visit the site, examine the issues, interact with the relevant affected parties, examine the measures taken by the authorities and submit the status report with recommendations.

12. Report of the Committee shall be provided within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

13. List for further consideration on 01.02.2024.

14. A copy of this order be sent to MoEF Regional Office Chandigarh, Central Pollution Control Board and HPPCB by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

December 14, 2023
H

Annexure 3

364
Assistant Environment Engineer
H.P. State Env. Protection &
Pollution Control Board
PAONTA SAHIB (H.P.)

2

No. PCB/EE (P) 689/MSW/05 - 2116

Dated 26/11/05

To

The Member Secretary,
HPSEPA PCB,
Shimla-9.



Sub: Implementation of Municipal Solid Waste
(Management & Handling) Rules, 2000.

Sir,

This is with reference to your office letter No. E PPCB/MSW - Val-VI/05 - 12721-31 Dt. 30.9.2005 vide which this office was directed to fillup the inspection format of each MCs/NAC in Distt. Simons HP

In this regard, in this region there are 3 Nos. of MCs and NACs and the inspection report of the same are submitted. For your kind information and necessary action please.

Thanking you.

Yours faithfully,

~~Mr~~
4/11
SAC
JRF
R
3/11/06

Assistant Environment Engineer
H.P. State Env. Protection &
Pollution Control Board
PAONTA SAHIB (H.P.)

FORMAT FOR INSPECTION NOTE FOR GRANT OF AUTHORISATION UNDER MUNICIPAL SOLID WASTE (MANAGEMENT & HANDLING) RULES, 2000.

NO. _____

DATED _____

1. Name of the Municipal Authority : MUNICIPAL COMMITTEE, PAONTA
2. Previous Reference from Headquarter (if any) : No. EP PCB/MSW/M.C. Paonta Sahib/01
3. Authorization application for:
 - 1) Setting up & Operation of Waste Processing Facility. : NO
 - 2) Setting up & Operation of Waste Disposal Facility. : Yes
4. Period for which authorization is to be granted : Authorization Granted for the Year 2005-2006 (31.3.2006) on 02/09/2005. No. 6767-68
5. Previous status of authorization for:
 - 1) Setting up & Operation of Waste Processing Facility. : Authorization ^{not} Granted
 - 2) Setting up & Operation of Waste Disposal Facility. : Authorization Granted
6. Whether authorization application is complete in all respects under Municipal Solid Waste (Management & Handling) Rules, 2000. : Yes
7. Site Selection Criteria:
 - a) Specify location of the Site. : At kedarnpur village Paonta Sahib Distt. Simron HP.
 - b) Give comments on the suitability of the site : Site was jointly inspected by AEE, Paonta Sahib & Sr. Consultant, Shikha & found suitable for disposal & processing of MSW.

No.

Whether Detailed Project Report is enclosed for:

- 1) Setting up & Operation of Waste Processing Facility. :
- 2) Setting up & Operation of Waste Disposal Facility. :
- 9. Status of relevant NOCs from various departments. :
- 10. Status of compliance w.r.t the conditions of previous authorization granted. :

Nocs from different departments not submitted so far.

NA

11. Date of latest inspection for the observations entered above :

18-12-2005

12. Recommendations of the Regional Engineer for the grant of authorization for:

- 1) Setting up & Operation of Waste Processing Facility. :
- 2) Setting up & Operation of Waste Disposal Facility. :

Authorization should not be renewed for 2006-07, unless the conditions of previous authorization for disposal facility are complied with.
i) mechanism of burning msw along the bank of river Yamuna.

SIGNATURE OF THE REGIONAL ENGINEER

Enclosures:

(No column should be left unfilled)

S.No	D. Name	Veh. No.	Time.	Full Weight of Veh.	less. Weight of Veh.	Waste Weight
1.	Sachin (W)	HP17F 3336	10:43	1120 kg	780 kg	340 kg ✓
2.	Aflaton (NH)	HP17D 8604	10:51	4220 kg	3270 kg	950 kg ✓
3.	Kuldeep S (W)	HP85 0997	11:07	1890 kg	1110 kg	780 kg ✓
4.	Bholu (W)	HP17B 9235	11:25	1490 kg	1170 kg	320 kg ✓
5.	Pritam (W)	HP17G 6024	11:31	4390 kg	3250 kg	1140 kg ✓
6.	Sunder (NH)	HP17 8079	11:37	5430 kg	4050 kg	1880 kg ✓
7.	Ramu (B)	HP17B 4710	12:31	1920 kg	1100 kg	820 kg ✓
8.	Krishna (W)	HP17B 7568	12:37	1580 kg	1240 kg	340 kg ✓
9.	Anil (W)	HP17G 3599	12:42	1610 kg	980 kg	630 kg ✓
10.	Ramran (W)	HP17F 6125	1:05	1000 kg	840 kg	760 kg ✓
11.	Abrah (W)	UK07CB 6320	1:09	2130 kg	1240 kg	890 kg ✓
12.	Sakam (W)	UK07CB 6941	1:12	1780 kg	1160 kg	620 kg ✓
13.	Star Ali (W)	HR58A 9144	1:17	1680 kg	1150 kg	530 kg ✓
X	Aflaton	HP17D 8604	1:26	3900 kg	3270 kg	630 kg ✓
14.	Rahul (W)	HP17G 0879	2:00	5150 kg	4400 kg	750 kg ✓
15.	Nahar Singh (W)	HP17B 8638	2:04	1760 kg	840 kg	920 kg ✓
X	Kuldeep S (W)	HP85 0997	2:34	1560 kg	1110 kg	450 kg ✓
16.	Raj Kumar (W)	UK07CB 2291	2:38	2280 kg	1300 kg	980 kg ✓
17.	Mantu (W)	UK07CB 5657	2:56	2390 kg	1250 kg	1140 kg ✓
Total waste =						14,870 kg

VERSATILE STAR PRIVATE LIMITED						
Bill No VSPL/2023-24/SER/0010 dated: 24.05.23						
1	01-05-23	HP17E 7352	VSPL	21.22	750/-	15915
2	01-05-23	HP17B 4236	-	22	750/-	16500
3	20-05-23	HP17E 4636	-	24.68	750/-	18510
4	20-05-23	HP17B 4236	-	25.115	750/-	18836.25
5	22-05-23	HP17E 7352	-	21.075	-	15806.25
6	24-05-23	HP17E 5795	-	21.04	-	15780.00
7	24-05-23	HP17F 1244	-	21.1	-	15825
8	25-05-23	HP17B 4236	-	24	-	18000
9	25-05-23	HP17C 8936	-	26.6	-	19950
10	25-05-23	HP17C 3938	-	19.91	-	14932.50
11	25-05-23	HP17C 4636	-	23.65	-	17331.50
				250.39 x	750 =	187792
						Total 1,87,792

Executive Officer
Municipal Council
Paonta Sahib

VERSATILE STAR PRIVATE LIMITED						
Bill No VSPL/2023-24/SER/0014 dated: 30.06.23						
1	24-05-23	HP17E 7352	VSPL	750/21.065	750/-	15798.75
2	27-05-23	HP17B 4236	-	23.05	750/-	17287.50
3	27-05-23	HP17C 8936	-	23.725	750/-	17793.75
4	27-05-23	HP17E 5795	-	26.735	750/-	15101.25
5	27-05-23	HP17C 9736	-	24.76	750/-	18510
6	30-5-23	HP17C 7352	-	22.32	750/-	16740
7	30-05-23	HP17F 1127	-	23.75	750/-	17812.50
8	30-05-23	HR56B 9222	-	18.95	750/-	14212.50
9	30-05-23	HP17E 8836	-	23.6	750/-	17700
				201.355		15135.75
						1,51,016.25

10	02.06.23.	HP17E 9036	VSL.	24.4 TSD -	24.4 -	18300 -
11	02.06.23	HP17C 4636	-	750/-	23.91 -	17932.50
12	02.06.23	HP17C 3938	-	750/-	19.205 -	14403.75
13	02.06.23	HP17G 8377	-	750/-	21.43 -	16072.50
14	05.06.23	HP17E 5795	-	750/-	20.85 -	15637.50
15	05.06.23.	HP17B 9222	-	750/-	20.025 -	15018.75
16	05.06.23	HP17B 4236	-	750/-	19.28 -	14460 -
17	05.06.23	HP17E 7352	VSL	750/-	20.355 -	15262.50
18	06.06.23	HP17E 0639	-	-	19.61 -	14707.50
19	06.06.23	HP17F 1244	-	-	19.86 -	14854.50
20	07.06.23	HP17E 5936	-	-	19.21 -	14407.50
21	07.06.23	HP17F 0639	-	-	13.43 -	10072.50
22	08.06.23.	HP17C 8377	-	-	18.71 -	14032.50
23	08.06.23.	HP17C 3938	-	-	22.455 -	16841.25
24	09.06.23	HP17E 8836	-	-	25.825 -	19368.75
25	09.06.23	HP17E 1127	-	-	21.59 -	16192.50
26	13.06.23	HP17C 4636	-	-	25.355 -	19016.25
27	13.06.23	HP17E 9036	-	-	25.815 - 25.75	19361.25
28	13.06.23	HP17E 5612	-	-	20.5 -	15375.00
29	13.06.23	HP17E 5795	-	-	20.5 -	15375.00

$623.616 \times 750 = 4,67,712.$

Total 4,67,712

[Signature]
Executive Officer
Municipal Council
Paonta Sahib H.P.

VERSITILE STAR PVT. LIMITED

B/W NO 20 dated 24.07.23

1	04-7-2023	HP17C4636	USPL	23.48
2	04-07-2023	HP17E8836	do	25.05
3	04-07-2023	HP17C3938	do	21.91
4	04-07-2023	HR5GB9222	do	21.05
5	05-07-2023	HP17E9036	do	26.27
6	05-07-2023	HP12E5936	do	19.4
7	05-07-2023	HP17E5795	do	23.57
8	05-07-2023	HP17B4236	do	25.62
9	07-07-2023	BK07B5552	do	23.975
10	07-07-2023	HP17E0639	do	23.075
11	07-07-2023	HP17G9736	do	27.015
12	07-07-2023	HP12E5936	do	22.31

282.725 x @ 750/- = 2,12,043-75

Total 2,12,043-00

[Signature]

Executive Officer
Municipal Council
Paonta Sahib H.P.

Executive Officer
Municipal Council
Paonta Sahib H.P.

Verstilt Star Paonta Sahib Subhash Nagar, Haridwar U.K.

BILMO VSP/L 2023 24/SER/0025 dated 02.08.23.

1	26.07.23.	HP 71-1217	VSP/L	21.93.
2	26.07.23.	HPITE 9380	do	26.73
3	26.07.23	HPIT 4636	do	23.16
4	26.07.23.	HPITB 4236	do	23.33
5	27.07.23	HRSSB 9222	do	19.16
6	27.07.23	HPIRE 5612	do	27.38
7	27.07.23	HPITE 5795	do	21.03
8	27.07.23.	HPITC 3938	do	22.39.
9	31.07.23.	HPITE 8836	do	28.1
10	31.07.23	HPITC 9736	do	28.245
11	01.08.2023	HPITE 0639	do	25.55
12	01.08.2023	HPITC 8377	do	22.22
13	02.08.2023.	HPITB 4236	do	25.67
14	02.08.2023	HPITC 4636	do	25.91.

329.785 x 750 = 247338

247338-

Total 247338-

[Signature]

Executive Officer
Municipal Council
Paonta Sahib N.P.

Executive Officer
Municipal Council
Paonta Sahib N.P.

Verdritile Star Private Limited

Bill No VSPL/2023-24/SER/0028 dated 07-08-23

1	02-08-23	HP12E 5936	VSPL	19.54
2	02-08-23	HP17F 9380	VSPL	22.37
3	05-08-23	HP71-2117	VSPL	20.71
4	05-08-23	HP17C 3938	—	26.69
5	05-08-23	HP17D 5395	—	25.51
6	05-08-23	HP17E 5795	—	29.31

144.15 x 750

1,08,112.00

Total 1,08,112.00

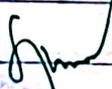

Executive Officer
Municipal Council
Paonta Sahib H.P.

Verdritile Star Pvt. Limited Subhash Nagar Haridwar

Bill No VSPL/2023-24/SER/0034 dated 02-09-23

1	10-08-23	HR56B 9222	VSPL	21.01
2	10-08-23	HP17G 8377	—	22.67
3	10-08-23	HP17G 8936	—	22.08
4	17-08-23	HP17B 4236	—	24.75
5	17-08-23	HP12E 5612	—	23.92
6	17-08-23	HP17E 0639	—	23.12
7	17-08-23	HP17G 9736	—	30.885
8	17-08-23	HP17C 4636	—	25.725
9	19-08-23	HP17E 9036	—	26.4
10	19-08-23	HP17E 5795	—	21
11	01-09-23	HP17E 5795	—	24.55

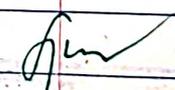
272.05 x 750 = 2,04,037


Executive Officer
Municipal Council
Paonta Sahib H.P.

Total 2,04,037

	Verratile Star Private Limited & Subhan Nagar-Haridwar			
	Bill No VSP/L/2023-24/SER/0037 dated 14-09-23 Month			
	of September 2023			
		<u>September 2023</u>		
1	01-09-23	HP71 1271	VSP/L	26.8
2	01-09-23	HP17C 4636	=	24.55
3	01-09-23	HP17C3938	=	24.455
4	01/09-23	HP17B 4236	od	24.395
5	04-09-23	HP17B 4236	od	25.885
6	04-09-23	HP17G 5045	od	20.885
7	04-09-23	HP17C 1345	od	22.38
8	04-09-23	HP17F 0639	od	23.565
9	06-09-23	HP17C 3938	od	29.88
10	06-09-23	HP17G 8377	od	22.42
11	06-09-23	HP17G 5189	od	28.85
12	06-09-23	HP17E 8736	od	27.74
13	12-09-23	HP17C 4636	od	27.23
14	12-09-23	HP17E 5795	od	26.885
15	12-09-23	HP17E 5936	od	23.02
16	12-09-23	HP17F 0125	od	23.71
				402.65
		Total = 7504402.65 = 309885/-		

Executive Officer
Municipal Council
Paonta Sahib H.P.


Executive Officer
Municipal Council
Paonta Sahib H.P.

Veritable Star Pvt LTD (Month of Sepember 2023)
 Bill no VSP/2023-24/SER/0043 dated 01-10-2023

1	18-09-2023	HP17A2117	VSPC	24.4
2	18-09-2023	HP17B4236	-	24.57
3	18-09-2023	HP17F9380	-	21.02
4	25-09-2023	HP17E5012	-	20.45
5	25-09-23	HP17H-2244	-	22.56
6	26-09-2023	HP17G-8477	-	18.25
7	26-09-2023	HP17C3938	-	25.34
8	26-09-2023	HP17E5795	-	22.64
9	30-09-2023	HP17F0125	-	20.44

199.67 x 750 = 1,49,753

Total 1,49,753

Executive Officer
 Municipal Council
 Paonta Sahib H.P.

Veritable Pvt LTD (RDF)

Municipal Council Paonta District Sirmour Himachal Pradesh.

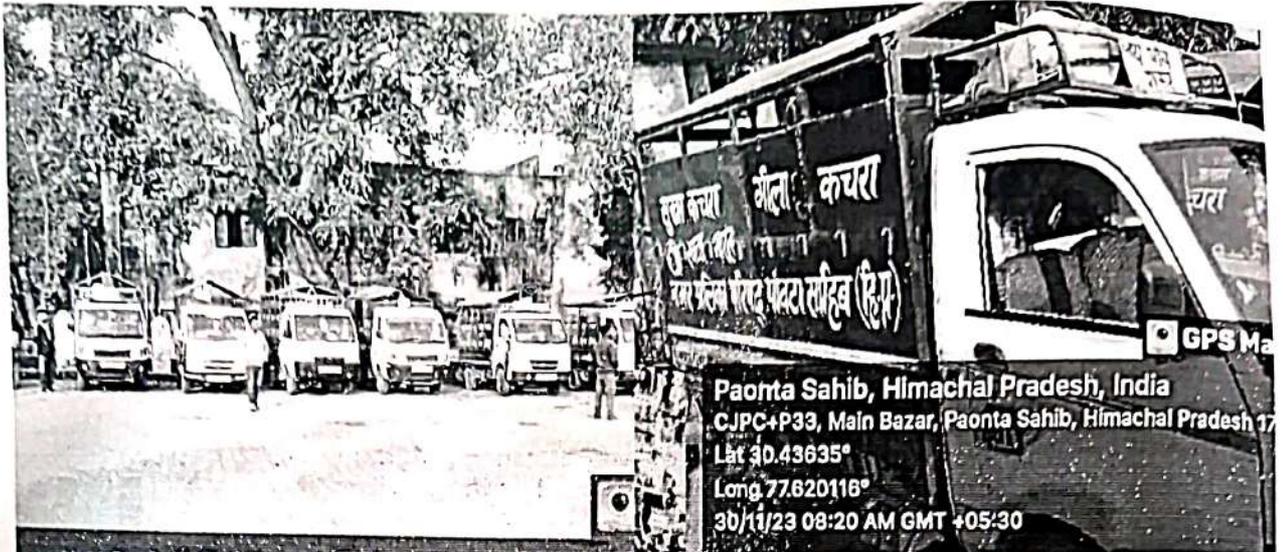
**Status Report on Implementation of Direction given worthy
Deputy Commissioner Sirmour**

Gram Panchayat of Bhontawali village Versus Union of India & Ors.

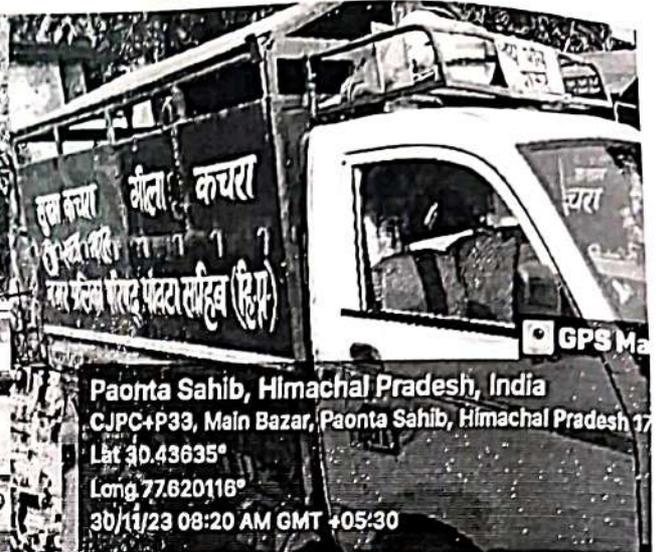
AO No. 278 /2022

Sr. NO	Order/ Condition/Direction	Compliance status of ULB (Municipal Council Paonta Sahib)
1.	To be carry out the demarcation land of the surrounding of solid waste plant whether it is a government land of private land	On dated 09/011/2023 a demarcation has been carryout at the solid waste plant side jointly with Revenue ,forest and HP PCB departments and it is found the all the land of surrounding the SWM plant in the name of forest department.
2.	MC Paonta Sahib ensure to all the garbage collection vehicles should be covered during waste transportation to solid waste Plant	MC Paonta has been already given the direction to contractor of garbage vehicles to cover the vehicles roof permanently and also time to time MC official inspection all the vehicles which is involved in the transportation of waste from all the wards.
3.	MC Paonta carry out fogging/sanitation at plant in side and also outer side of the plant time to time	MC Paonta Sahib has been deputed two no of safai workers for daily cleanliness at the inside and outside the plant. On the daily biases two no of sanitation workers do the spray and fogging in the Plant side area.


Executive Officer
Municipal Council
Paonta Sahib



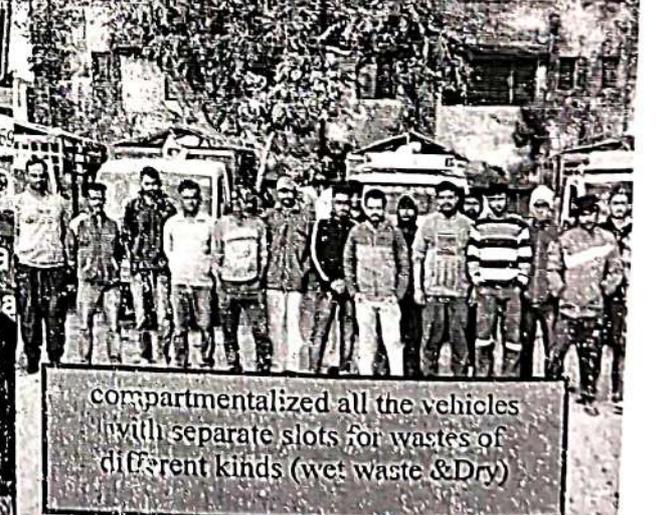
Paonta Sahib, Himachal Pradesh, India
 CJPC+H82, Main Bazar, Paonta Sahib, Himachal
 Lat 30.436405°
 Long 77.620483°
 30/11/23 08:19 AM GMT +05:30



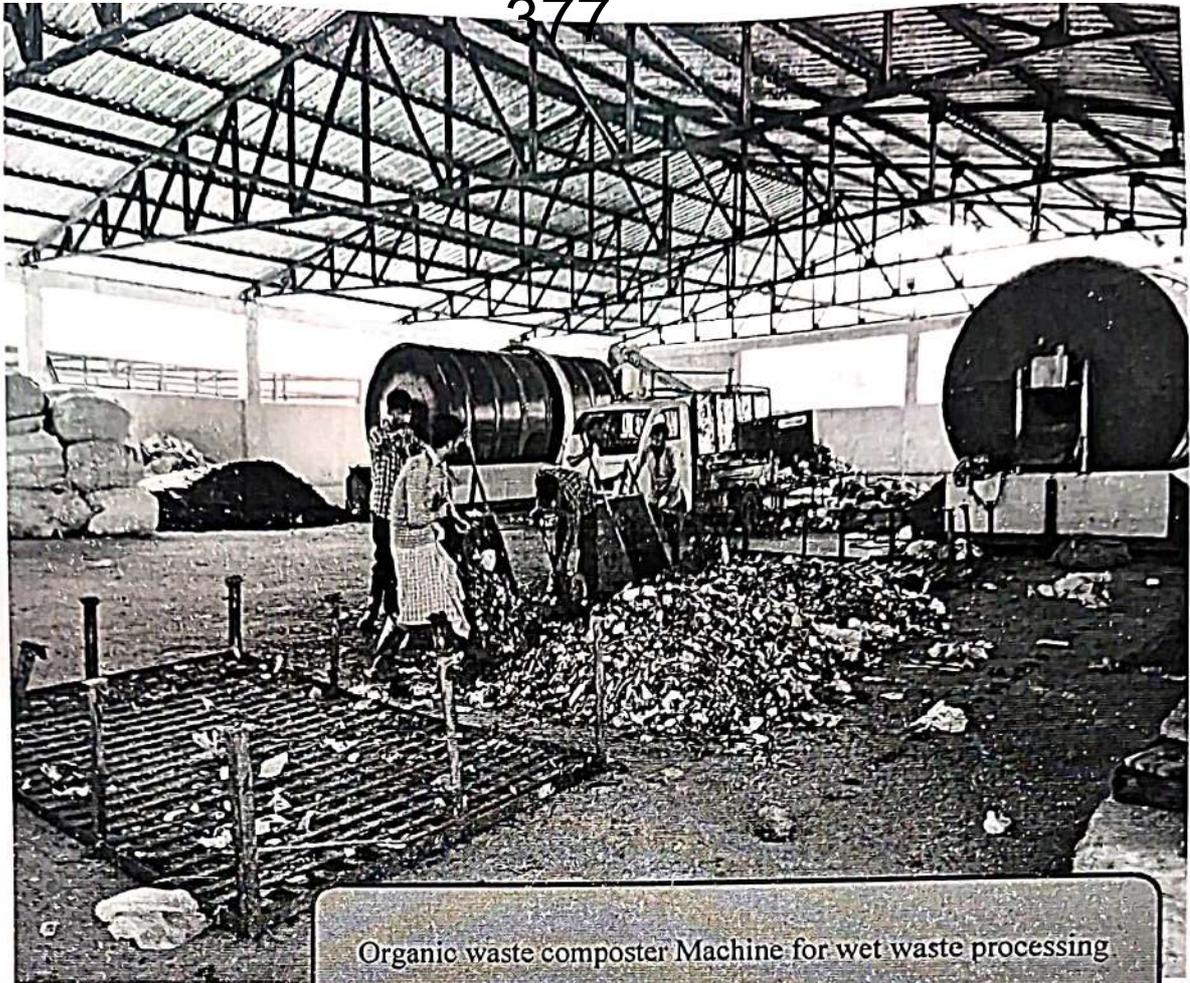
Paonta Sahib, Himachal Pradesh, India
 CJPC+P33, Main Bazar, Paonta Sahib, Himachal Pradesh 17
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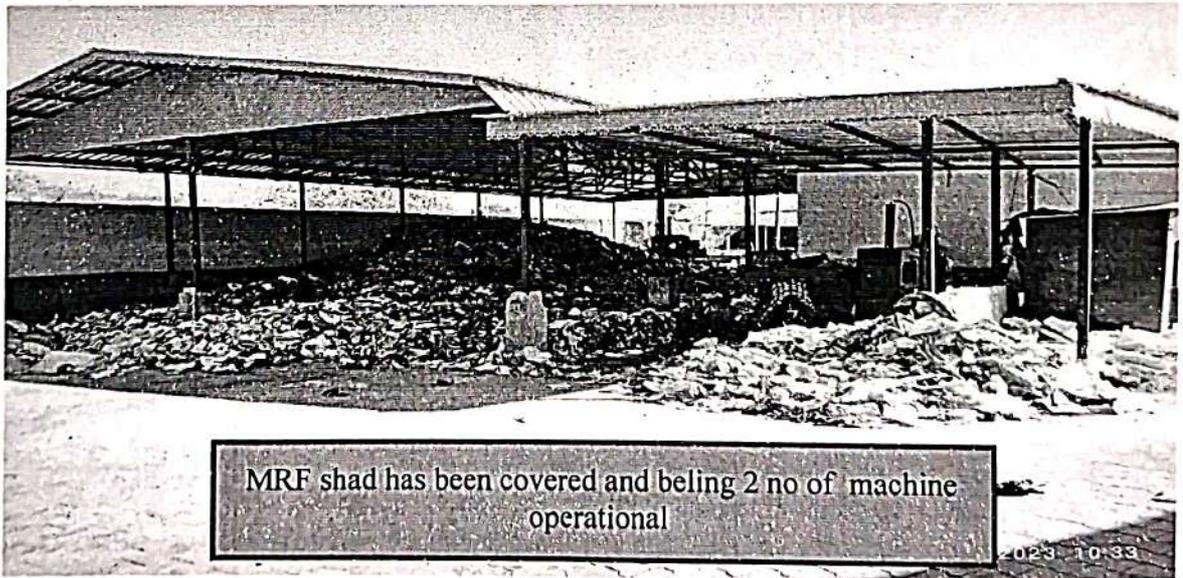
Paonta Sahib, Himachal Pradesh, India
 PC+M5C, Main Bazar, Paonta Sahib, Himachal
 Lat 30.436407°
 Long 77.620267°
 30/11/23 08:20 AM GMT +05:30



compartmentalized all the vehicles
 with separate slots for wastes of
 different kinds (wet waste & Dry)



Organic waste composter Machine for wet waste processing



MRF shad has been covered and beling 2 no of machine operational

2023-10-33

Wet waste processing and converts into compost through OWC machine

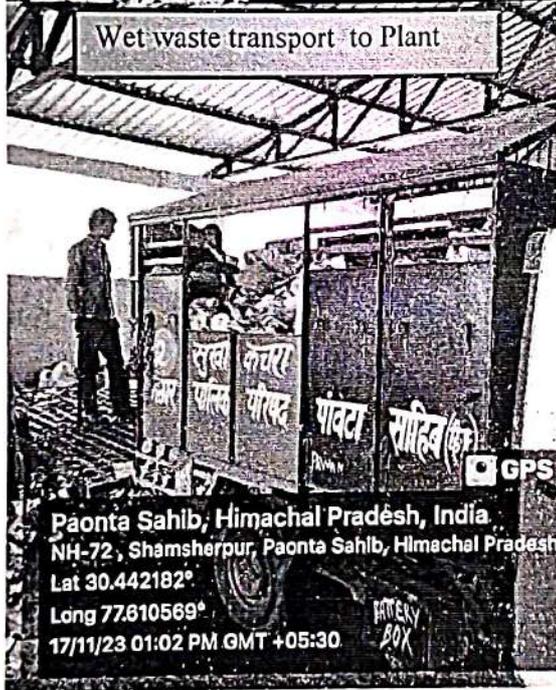


GPS Map Camera



Paonta Sahib, Himachal Pradesh, India
NH-72, Shamsheerpur, Paonta Sahib, Himachal Pradesh 173025, India
Lat 30.442182°
Long 77.610569°

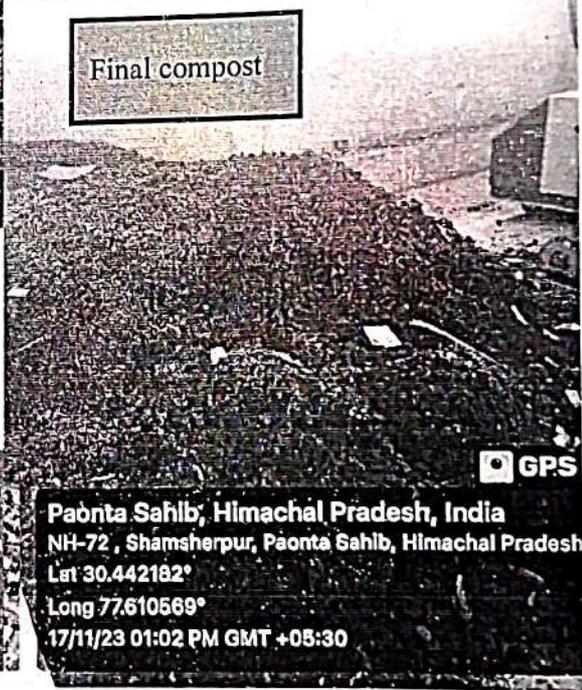
Wet waste transport to Plant



GPS

Paonta Sahib, Himachal Pradesh, India
NH-72, Shamsheerpur, Paonta Sahib, Himachal Pradesh
Lat 30.442182°
Long 77.610569°
17/11/23 01:02 PM GMT +05:30

Final compost



GPS

Paonta Sahib, Himachal Pradesh, India
NH-72, Shamsheerpur, Paonta Sahib, Himachal Pradesh
Lat 30.442182°
Long 77.610569°
17/11/23 01:02 PM GMT +05:30

Municipal Council Paonta District Sirmour Himachal Pradesh.

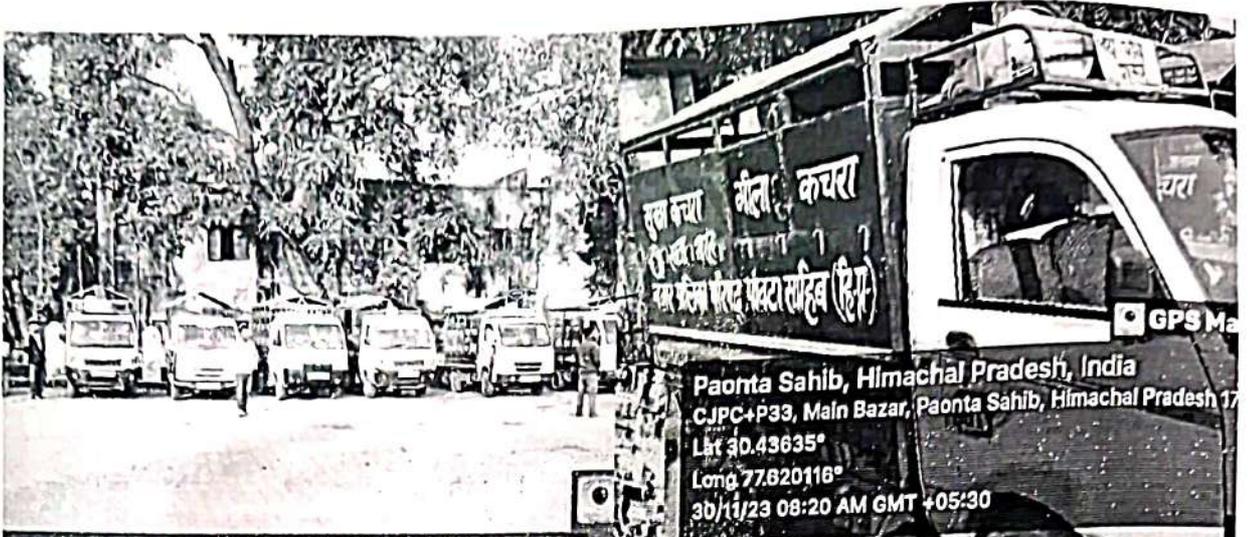
**Status Report on Implementation of Direction given worthy
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Gram Panchayat of Bhontawali village Versus Union of India & Ors.

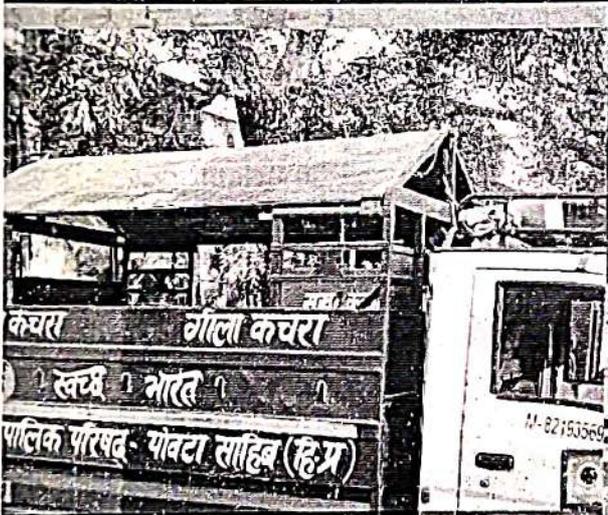
AO No. 278 /2022

Sr. NO	Order/ Condition/Direction	Compliance status of ULB (Municipal Council Paonta Sahib)
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Executive Officer
Municipal Council
Paonta Sahib



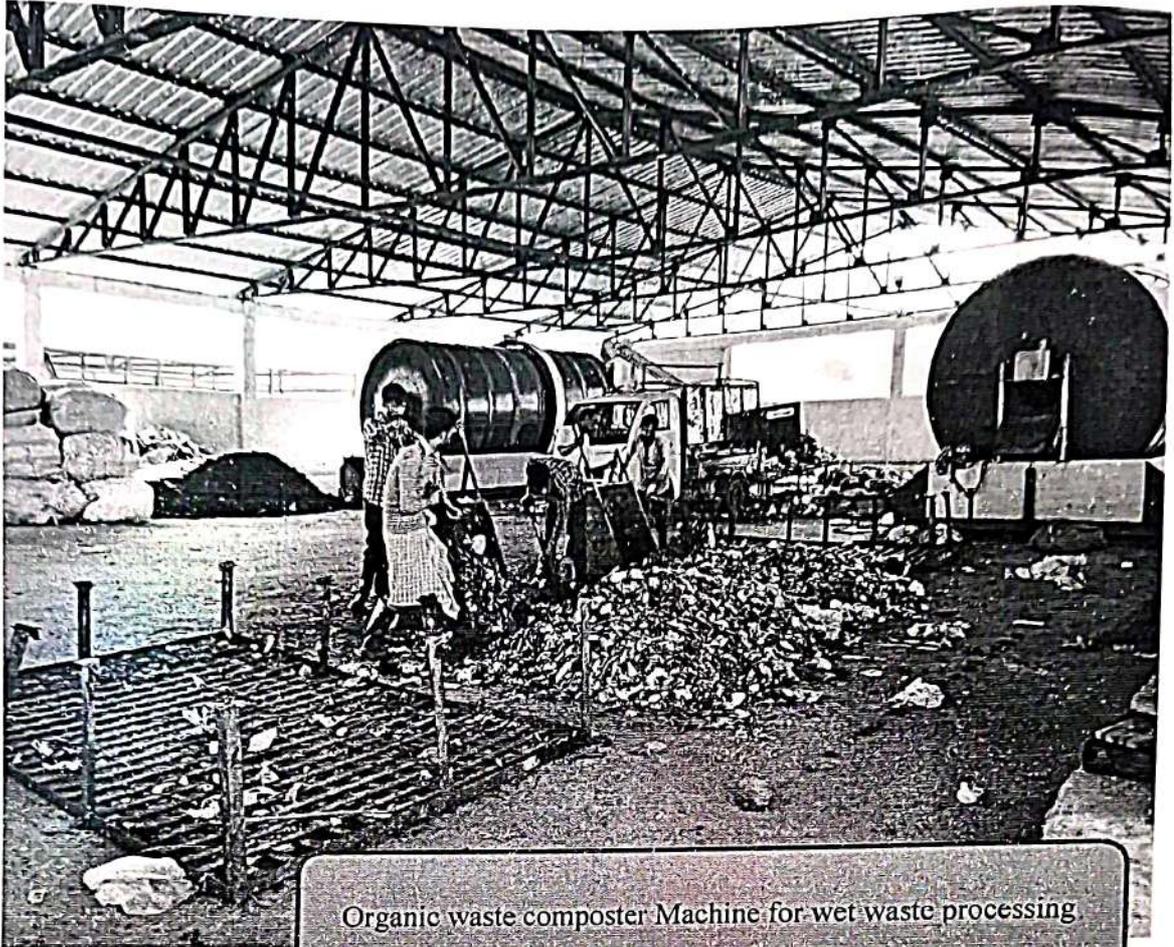
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 PC+H82, Main Bazar, Paonta Sahib, Himachal
 30.436405°
 ng 77.620483°
 /11/23 08:19 AM GMT +05:30



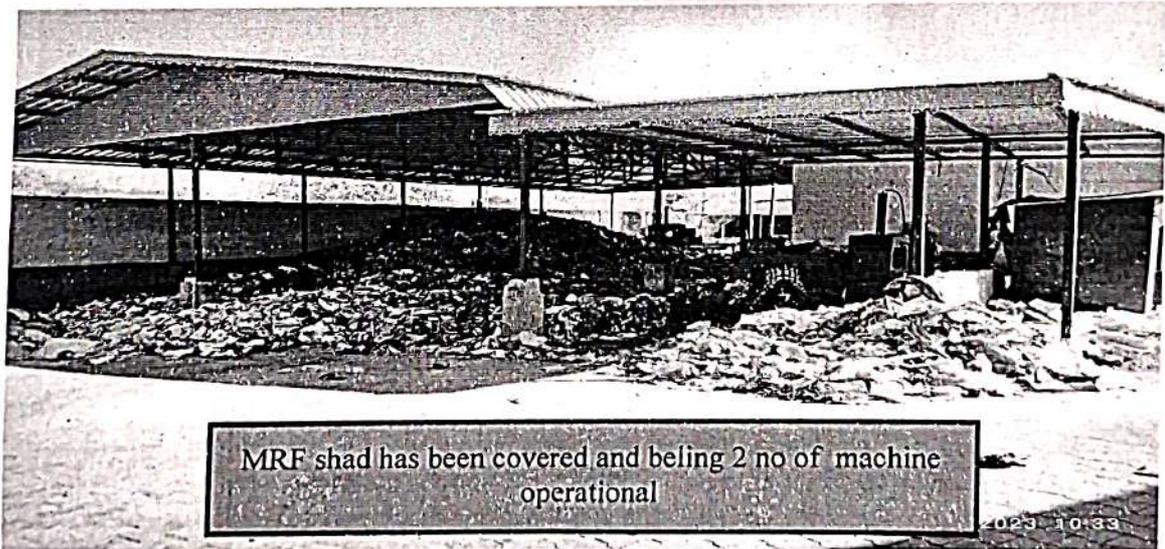
Paonta Sahib, Himachal Pradesh, India
 PC+M5C, Main Bazar, Paonta Sahib, Himachal
 30.436407°
 ng 77.620267°
 /11/23 08:20 AM GMT +05:30



compartmentalized all the vehicles
 with separate slots for wastes of
 different kinds (wet waste & Dry)

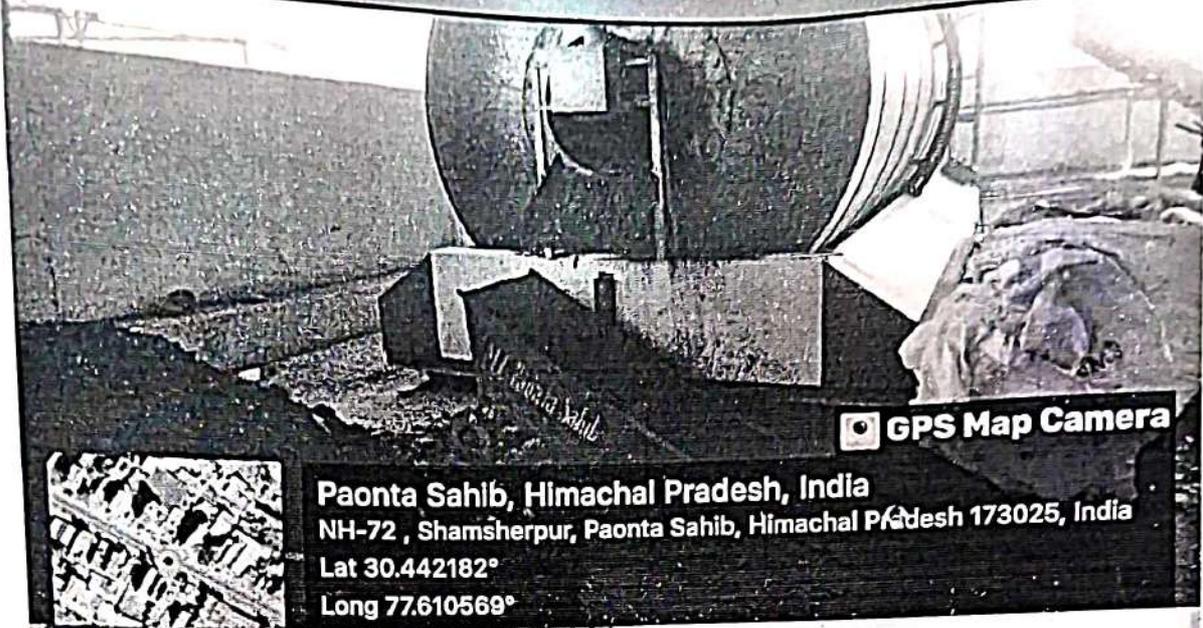


Organic waste composter Machine for wet waste processing



MRF shad has been covered and being 2 no of machine operational

Wet waste processing and converts into compost through OWC machine

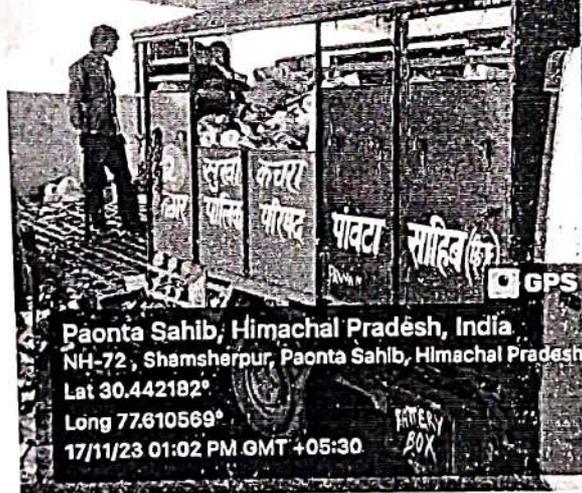


GPS Map Camera



Paonta Sahib, Himachal Pradesh, India
 NH-72, Shamshepur, Paonta Sahib, Himachal Pradesh 173025, India
 Lat 30.442182°
 Long 77.610569°

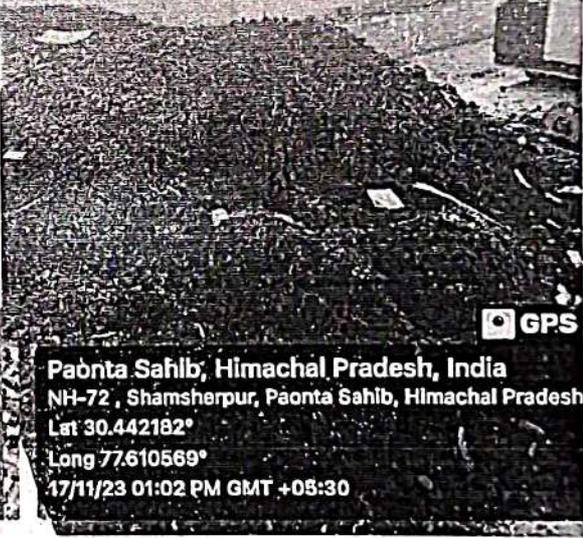
Wet waste transport to Plant



GPS

Paonta Sahib, Himachal Pradesh, India
 NH-72, Shamshepur, Paonta Sahib, Himachal Pradesh
 Lat 30.442182°
 Long 77.610569°
 17/11/23 01:02 PM GMT +05:30

Final compost

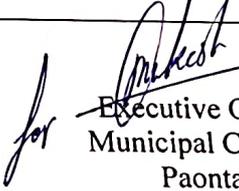


GPS

Paonta Sahib, Himachal Pradesh, India
 NH-72, Shamshepur, Paonta Sahib, Himachal Pradesh
 Lat 30.442182°
 Long 77.610569°
 17/11/23 01:02 PM GMT +05:30

Municipal Council Paonta District Sirmour Himachal Pradesh.**Status Report of action plan to be Purposed by MC Paonta Sahib to proper disposal of solid waste at site**

Sr. NO	Purposed action Plan	Current progress status in action Plan
1.	Tender process for the supply of shredder machines, as outlined in tender notice number [Tender bid no GEM/2023/B/2946239] on the Gem Portal	Tender process for the supply of shredder machines, as outlined in tender notice number [Tender bid no GEM/2023/B/2946239] on the Gem Portal for cutting the plastic waste but bidder are not interested to supply the machine in timely. MC Paonta after giving due notice have canceled and new tender formalities shall be done within one month.
2.	Carry out the Miyawaki Plantation at SWM site	With the Direction of worthy Deputy Commissioner Sirmour at Nahan MC Paonta will be funding of amount R.s 2500000 to DFO forest to carry out as per submitted the action plan of Miyawaki Plantation at the SWM site in this matter MC Paonta Sahib has been given R.s 10,30,000 to the DFO Forest Department to start the work of Plantation at the Site.
3.	Setup provisions of collection and treatment of leachate generated from the waste	MC Paonta Sahib constructed Packa Tank for collection the leachate waste and will be setup treatment facility with in 6 months
4	13 no of Park constructed in all 13 wards	MC Paonta has been uploaded tender notice for the construction of Parks in all 13 wards so that all the compost used in the MC own parks and Gardens
5	All the green waste sent to be MC own Gou Sala for feeding the cow's	MC Paonta have its own Gou Shala at watrd no 8 so local resident will be motivated to give the separately green waste to feeding the cows at Gou shala .

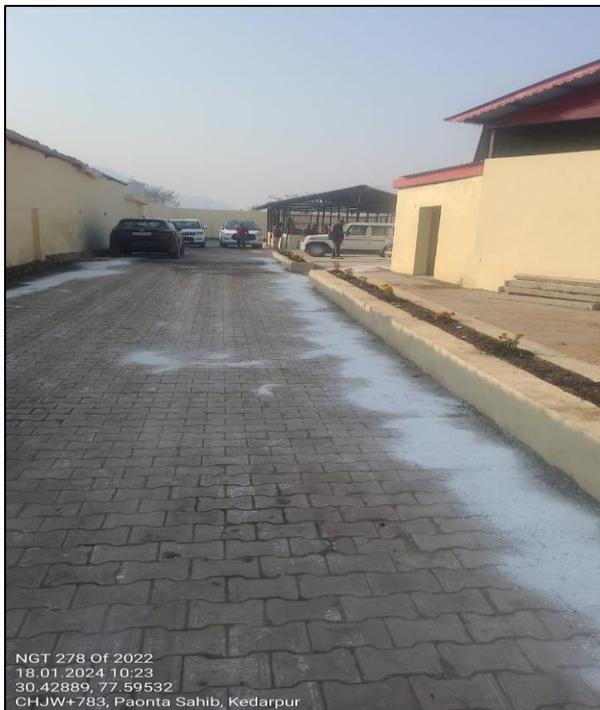

 Executive Officer
 Municipal Council
 Paonta Sahib

Annexure 8

Photographs taken by the Joint Committee during site visit



Photograph 1: 9 ft high boundary wall constructed around the MSW Disposal Facility and MSW stored in open



Photograph 2 & 3: Surface of the facility lines with concrete tiles.



Photograph 4: Organic Waste Composting System installed at the MSW Disposal Facility



Photograph 5: Honey Comb Compost Pits



Photograph 6: Honey Comb Compost Pits under construction



Photograph 7 & 8; Manual Material Recovery Facility (MRF)



Photograph 9: Plastic Waste Bailing Machine



Photograph 10: Leachate Collection Tank installed outside boundary wall